

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

(3)

OA No.1326/87

Dated of decision: 10.9.92.

Sh. Satish Kumar

...

Applicant

versus

Lt. Governor of Delhi & Ors....

Respondents

CORAM: THE HON'BLE SH.S.P.MUKERJI, VICE-CHAIRMAN(A)  
THE HON'BLE SH.T.S.OBEROI, MEMBER(J)

For the Applicant

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Sh.A.S.Grewal, counsel

For the Respondents

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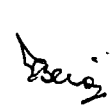
None


ORDER(ORAL)

(Passed by Hon'ble Sh.S.P.Mukerji, Vice-Chairman)

When the case was taken up for final hearing,

Shri A.S.Grewal, learned counsel for the applicant appeared and produced a copy of the Memorandum dated 31.8.92 on the basis of which he stated that the relief claimed in the OA has already been accorded to the applicant in accordance with the said Memorandum and that the applicant does not wish to prosecute the OA any further. Accordingly, we dismiss the OA as satisfied.

  
(T.S.OBEROI)  
MEMBER(J)

  
(S.P.MUKERJI)  
VICE-CHAIRMAN(A)